

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

**Service Tax Misc. Application No. 60846 of 2019
in
Service Tax Appeal No. 60377 of 2018**

(Arising out of Order-in-Appeal No. 162/ST/CGST/Appeal/Gurugram/SG/2017 dated 30.11.2017 passed by the Commissioner (Appeal), Gurugram)

Commissioner of CE & ST, Gurgaon-I

Plot No. 36-37, Sector 32,
Gurgaon, Haryana 122001

.....Appellant

VERSUS

Kgmg Advisory Services Private Limited

Building No. 10, 8th Floor, Tower C, DLF Cyber City,
Phase II, Gurgaon, Haryana

.....Respondent

APPEARANCE:

Present for the Appellant: Mr. Bhasha Ram, Authorised Representative

Present for the Respondent: None

**CORAM: HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. BIJAY KUMAR, MEMBER (TECHNICAL)**

FINAL ORDER NO. 61054/2019

DATE OF HEARING: 25.11.2019

DATE OF DECISION: 25.11.2019

PER JUSTICE DILIP GUPTA:

An application has been filed by the Department for withdrawal of the appeal in view of the monetary limit. The application is allowed and the appeal is dismissed as withdrawn.

(Dictated and pronounced in the open court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(BIJAY KUMAR)
MEMBER (TECHNICAL)**